

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA**

**UNSTARRED QUESTION NO.1997
TO BE ANSWERED ON 07.03.2018**

Allocation of Mines

1997. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of COAL be pleased to state:

- (a) whether the Government is considering any proposal to allot mines of State Government so as to make available fuel for small scale industries and domestic sector industries;
- (b) if so, the details thereof;
- (c) whether the format of model contract agreement has been formulated to make State Governments capable of starting the said work; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF RAILWAYS AND COAL
(SHRI PIYUSH GOYAL)**

(a) & (b): There is no proposal to allot mines of State Government so as to make available fuel for small scale industries and domestic sector industries. However, among other purposes, mines/blocks may also be allotted for sale of coal under the Coal Mines (Special Provisions) Act, 2015 as well as under the Mines and Minerals (Development & Regulation) Act, 1957. Eight coal mines/blocks have so far been allotted to State government companies for sale of coal under the provisions of these Acts. The coal from these mines may be sold to make available fuel for small scale industries and domestic sector industries.

(c) & (d) : Ministry of Coal had prepared a suggestive draft Model Contract Agreement (MCA) in the year 2015 for coal mining by States/Union Territories. The draft MCA is a model contract between the mine owner and a mine development operator containing the terms and conditions, inter-alia, for the following purposes :-

- (a) development of mines as per the approved mining plan,
- (b) operation and maintenance of mines,
- (c) excavation and delivery of coal
- (d) performance and fulfilment of all other obligations of the mine.
